

12.00 Noon

SHRI ANAND SHARMA: Sir, ...(Interruptions)... Just one minute. ...(Interruptions)...

SHRI TAPAN KUMAR SEN: And the hon. Parliamentary Affairs Minister cannot say like that.

MR. DEPUTY CHAIRMAN: Mr. Anand Sharma, you have only two minutes.

SHRI ANAND SHARMA: Sir, I just have to make this submission that I agree with our colleagues here. The Budget has to be passed before the 31st March. Now, 16 hours have been allocated for the Budget discussion. That may not be possible. The Budget has been presented by the Government. Heavens will not fall. Why should we be pushed? This should spill over. The allotted 16 hours have to be completed because this is an important Budget and this is the first time, Sir, that the General Budget and the Railway Budget have been combined. This is the first time; otherwise, there used to be separate time for General Budget and separate time for Rail Budget. Sir, it would only be fair that the discussion starts and continues. Here nothing is going to happen.

MR. DEPUTY CHAIRMAN: Okay; we will try. We can try. We all will try.

SHRI ANAND SHARMA: Sir, we still have a minute. The issue which I was raising is about the H-1B Visas. The Bills have been tabled in the US Congress. Over three lakh Indian professionals are there, their careers are threatened. They are afraid to come to India even for family emergencies because they may not be allowed to return. Sir, the Government must make a statement. If we are investing in strategic partnerships with the United States of America, then the US Administration and the new President have to be fully sensitized and credible assurances must be sought by our Prime Minister, Shri Narendra Modi, from President Trump.

MR. DEPUTY CHAIRMAN: It is time for Question Hour.

(MR. CHAIRMAN *in the Chair.*)

ORAL ANSWERS TO QUESTIONS

*31. [प्रश्नकर्ता अनुपस्थित थे।]

उत्तराखण्ड में विद्युत परियोजनाओं हेतु संस्वीकृति

*31. श्री महेंद्र सिंह माहरा: क्या विद्युत मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत एक वर्ष के दौरान सरकार को उत्तराखण्ड सरकार तथा गैर-सरकारी क्षेत्र से प्राप्त हुई नई विद्युत परियोजनाओं का ब्यौरा क्या है;

(ख) क्या सरकार ने इस संबंध में प्राप्त सभी अनुरोध स्वीकार कर लिए हैं; और

(ग) यदि नहीं, तो स्वीकृति नहीं दिये जाने के कारण क्या हैं?

विद्युत मंत्रालय के राज्य मंत्री (श्री पीयूष गोयल): (क) से (ग) विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) से (ग) जल विद्युत स्टेशन की स्थापना करने का इरादा रखने वाली उत्पादन कंपनी को 1000 करोड़ रूपए और उससे अधिक पूंजी व्यय वाली परियोजनाओं के लिए केंद्रीय विद्युत प्राधिकरण (सीईए) की स्वीकृति प्राप्त करना अपेक्षित है। उत्तराखण्ड में स्थापित की जाने वाली जल विद्युत परियोजना की कोई विस्तृत परियोजना रिपोर्ट गत एक वर्ष के दौरान केंद्रीय विद्युत प्राधिकरण के अनुमोदन के लिए उत्तराखण्ड सरकार और निजी क्षेत्र से प्राप्त नहीं हुई है।

तथापि, चालू वर्ष (2016-17) में उत्तराखण्ड से नवीन एवं नवीकरणीय ऊर्जा मंत्रालय (एमएनआरई) में अनुबंध में दिए गए ब्यौरे के अनुसार परियोजना प्रस्ताव प्राप्त हुए हैं।

अनुबंध

चालू वर्ष 2016-17 में उत्तराखण्ड में नवीन एवं नवीकरणीय ऊर्जा मंत्रालय में प्राप्त परियोजना प्रस्तावों का ब्यौरा

क्र. सं.	स्थान सहित परियोजना का नाम	क्षमता (किलोवाट)	स्थिति	अस्वीकृति के लिए कारण	कार्यान्वयन एजेंसी
1	2	3	4	5	6
1.	बीजापुर कैनाल एमएचपी, देहरादून	2x50=100	स्वीकृति		उत्तराखण्ड प्रोजेक्ट डेवलपमेंट एंड कंस्ट्रक्शन कारपोरेशन लिमिटेड (यूपीडीसीसी)
2.	बहादुराबाद एमएचपी, हरिद्वार	2x200=400	परीक्षाणाधीन	मंत्रालय में 63.47 लाख (33.47 लाख रूपये एमएनआरई हिस्सा) की परियोजना लागत से 1987 में 2x125 मेगावाट की क्षमता के साथ उसी स्थान पर परियोजना मंजूर की थी। बाद में परियोजना को छोड़ दिया गया था। औचित्य की आवश्यकता थी।	यूपीडीसीसी

1	2	3	4	5	6	
3.	कोशी एमएचपी, अल्मोड़ा	1x500=500	परीक्षणाधीन	वैधानिक स्वीकृतियों के लिए संबंधित दस्तावेजों की प्रति अभी प्राप्त की जानी है।	स्वीकृतियों के लिए संबंधित दस्तावेजों की प्रति अभी प्राप्त की जानी है।	यूपीडीसीसी
4.	पुरूकूल एसएचपी	2x500=1000	परीक्षणाधीन	डिस्चार्ज जैसे आंकड़े तथा न्यूनतम पर्यावरणीय प्रवाह जांचाधीन। प्रक्रियाधीन।	डिस्चार्ज जैसे आंकड़े तथा न्यूनतम पर्यावरणीय प्रवाह जांचाधीन। प्रक्रियाधीन।	यूजेवीएन लिमिटेड
5.	नाडा एमएचपी	1x50=50	परीक्षणाधीन	डिस्चार्ज जैसे आंकड़े तथा न्यूनतम पर्यावरणीय प्रवाह जांचाधीन। प्रक्रियाधीन।	डिस्चार्ज जैसे आंकड़े तथा न्यूनतम पर्यावरणीय प्रवाह जांचाधीन। प्रक्रियाधीन।	यूजेवीएन लिमिटेड
कुल		2050 किलोवाट				

*31. [The questioner was absent.]

Approval to power projects in Uttarakhand

†*31. SHRI MAHENDRA SINGH MAHRA: Will the Minister of POWER be pleased to state:

- the details of new power projects received by Government for approval during last one year from Uttarakhand Government and private sector;
- whether Government has accepted all requests received in this regard; and
- if not, the reasons for not granting approval?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) to (c) The generating company intending to set up Hydro Generating Station is required to obtain concurrence of Central Electricity Authority (CEA) for schemes involving capital expenditure of ₹ 1,000 crore and above. No detailed project report of hydro electric project to be set up in Uttarakhand has been received from Uttarakhand Government and Private Sector during last one year for approval of CEA.

However, project proposals have been received in Ministry of New and Renewable Energy (MNRE) from Uttarakhand in current year (2016-17) as detailed in the Annexure.

† Original notice of the question was received in Hindi.

Annexure

Details of project proposals received in Ministry of New and Renewable Energy from Uttarakhand in current year 2016-17

Sl. No.	Name of Project with location	Capacity (kW)	Status	Reason for not sanctioning	Implementing Agency
1.	Bijapur Canal MHP, Deharadun	2x50=100	Sanctioned		Uttarakhand Project Development and Construction Corporation Limited (UPDCC)
2.	Bahadarabad MHP, Haridwar	2x200=400	Under Examination	Ministry sanctioned project at same place with capacity of 2x125 kW in 1987 with the project cost of ₹ 63.47 lakh (₹ 33.47 lakh MNRE share). Project was subsequently abandoned. Justification needed.	UPDCC
3.	Koshi MHP, Almora	1x500=500	Under Examination	Copy of relevant documents for statutory clearances yet to be received.	UPDCC
4.	Purukul SHP	2x500=1000	Under Examination	Data like Discharge and minimum environmental flow under examination. Under process	UJVN Ltd.
5.	Nada MHP	1x50=50	Under Examination	Data like Discharge and minimum environmental flow under examination. Under process	UJVN Ltd.
TOTAL		2050 kW			

MR. CHAIRMAN: Q. No.31. Questioner is not present. Let the answer be laid on the Table. Shri Prem Chand Gupta.

श्री प्रेम चन्द गुप्ता: श्रीमान जी, वैसे तो यह क्वेश्चन एक जनरल क्वेश्चन है, जो पूरे देश के लिए लागू होता है। श्रीमान जी, आज थर्मल पावर प्लांट्स के ऊपर कोयले से जो पॉल्यूशन

होता है, उससे पूरे देश में, पूरी दुनिया में उसके प्रति एक ऐसी भावना डेवलप हो रही है कि इनको बन्द किया जाए, तो नये लगाने का सवाल ही पैदा नहीं होता। तो आपके पास स्कोप रह जाता है नॉन-कंवेन्शनल एनर्जी और हाइडल पावर प्लांट्स का। उत्तराखंड जैसे राज्य में हाइडल पावर प्लांट्स पर आपने जो स्टेटमेंट दी, उसमें आप 2050 किलोवाट यानी करीब 2 मेगावाट के हाइडल पावर प्रोजेक्ट्स के लिए सोच रहे हैं कि उसमें क्या किया जाए या नहीं किया जाए, यह तो कोई बात नहीं हुई। चाइना में 30-30 हजार मेगावाट के हाइडल पावर प्रोजेक्ट्स लग रहे हैं और हमारे पास इतने रिसोर्सज हैं, वाटर रिसोर्सज हैं और पानी खराब होकर जा रहा है, वेस्ट जा रहा है। नॉर्थ बिहार में इतनी फ्लड्स आती हैं, तो हाइडल पावर प्रोजेक्ट्स को एक प्राइयोरिटी देकर, उसको नेशनल प्राइयोरिटी पर लेकर आप हाइडल पावर प्लांट्स को क्यों एनकरेज करना नहीं चाहते, इसका क्या कारण है और इसके लिए आगे आपकी क्या स्कीम है?

SHRI PIYUSH GOYAL: Mr. Chairman, Sir, the hon. Member has raised a very valid question about different forms of energy. As far as thermal power plants are concerned, there is no proposal to discontinue them. If at all the older plants have to be closed down, I think, we must gradually consider phasing them out. We will consider setting up new plants in lieu thereof. NTPC has already decided to shut down roughly 11,000 MWs of old thermal plants which are polluting and causing distress in the local area and also not good for the country. They are planning to replace them with new power plants which are highly efficient and super-critical technology plants. Going forward, there is no international ban on thermal power projects. On base load we still depend on thermal power and we will continue to depend for some more years to come until newer technology comes in.

As regards hydro power, for the last many years there was a phase in 50's and 60's when hydro power project was the real push, and at one point of time I am given to understand, almost 54 per cent of a much smaller base of the country's power plants were hydro plants. Over the years, thermal being faster and easier to implement, coal being available in India, there was a big thrust on thermal plants and they took over. Hydro projects gradually started falling due to land acquisition issues, RNR issues, environmental issues, forest clearance issues, local agitations and disputes between States on water sharing. I have so much data to share with you. It is a matter of great concern that even after projects are completely approved we are facing problems. I have a Lakhwar multipurpose project, it is completely approved, environmental clearance and everything is in hand, we could commission it, but the agreement between Co-basin States is yet to be entered into on how the water benefit will be shared. You have Himachal Pradesh, Haryana, Uttar Pradesh, Uttarakhand and Rajasthan. Five States were to share this water. They are not able to come to terms. And we all know, Sir, how, over the years, Tribunals and the Water Resources Department have worked for 30 long years without coming to an agreement. In fact, I have to answer Sushri Uma Bhartiji's Question today on a

similar subject. We have come to a situation where the hon. Supreme Court has stopped 24 projects in Uttarakhand from development in the Ganga-Bhagirathi basin. We have come to a situation that when I became the Minister, there was a project, Sir, in Sikkim, which was 90 per cent complete and where ₹ 9,000 crores had already been invested, but it was stopped. We have a project in Subansiri between Arunachal and Assam; there have been issues for the last 7-8 years. Now, in such a situation, it is very difficult to attract new investment in this sector till all the old issues get resolved, because investors are wary of putting in good money in an area where there is a chance of it getting held back. So, in that situation, we are working to resolve issues.

I am happy to share it, through you, with the hon. Members and the country, Sir, that one of our successes has been the Teesta Sikkim project, where I personally sat with every stakeholder — the State Government, the implementing agencies, the lenders, etc. — and we resolved all the issues amicably amongst all of them. We got the project restarted eighteen months ago. Three of the units are already synchronised; two more would be synchronised next month; and we would start seeing 1,200 MW of power being generated from that. Such resolution of some more projects would give an impetus to this sector. We are very keen that hydro projects should be promoted.

श्री प्रेम चन्द गुप्ता: सर ...(व्यवधान)...

MR. CHAIRMAN: No, sorry. No supplementaries on supplementaries. Shri Harivansh.

श्री हरिवंश: सभापति जी, मैं आपके माध्यम से माननीय मंत्री जी से उत्तराखंड के संदर्भ में ही सवाल पूछना चाहता हूँ। उत्तराखंड की कई विद्युत परियोजनाओं को लेकर पर्यावरणविद् और विशेषज्ञ कहते रहे हैं कि इससे पर्यावरण को भारी नुकसान हुआ है। 2013 में उत्तराखंड में प्रलय के पीछे भी हिमालय के पहाड़ों के साथ छेड़छाड़ और हिमालय में इस तरह की परियोजनाओं को भी कारण माना गया। क्या उत्तराखंड की विद्युत परियोजनाओं को मंजूरी देते समय इस तथ्य को ध्यान में रखा गया क्या इन कारणों के आधार पर उत्तराखण्ड की एक भी विद्युत परियोजना प्रस्ताव केंद्र से अब तक न लौटा है या मंजूरी नहीं मिली है या रद्द की गई है? 2013 की जो सूचना है, उसके अनुसार 39 proposed hydro electric projects थे, आज उनकी क्या स्थिति है?

श्री पीयूष गोयल: चेयरमैन सर, उत्तराखंड की स्थिति बड़ी विचित्र है। CEA के पास हजार करोड़ से ज्यादा के investment proposals आते हैं। उसमें आज के दिन अगर हम 2002-03 से शुरूआत करके भी देखें, तो 20 प्रोजेक्ट्स आए हैं, लेकिन उनमें से अधिकांश प्रोजेक्ट्स सुप्रीम कोर्ट के निर्णय के कारण अभी stayed हैं, उल्टे एनटीपीसी आदि के कुछ प्रोजेक्ट्स तो ऐसे हैं, जो शुरू होने के बाद आधे रास्ते, मंझधार में रुक गए हैं। इनमें से एक एनपीटीसी का लता-तपोवन प्रोजेक्ट और दो प्रोजेक्ट्स हैं — Phata-Byung और Singoli-Bhatwari. इन तीनों प्रोजेक्ट्स पर काम शुरू होने के बाद सुप्रीम कोर्ट के निर्णय के कारण काम रुक गए हैं।

इसी प्रकार से अगर हम बाकी प्रोजेक्ट्स का भी ब्योरा लें, मेरे पास सभी प्रोजेक्ट्स की डिटेल्स हैं, मैं अभी सभी 39 प्रोजेक्ट्स की डिटेल्स आपको दे सकता हूँ, लेकिन स्थिति ऐसी है कि बहुत ही uncertainty है कि कौन-सा प्रोजेक्ट लग सकता है, कहीं पर हम थोड़ा पैसा लगाएं, उसके बाद कोई पर्यावरण के विषय उठा लेंगे, कोई बेसिन के विषय उठा लेंगे। फिर बेसिन स्टडी की गई और आजकल निर्धारित कर दिया गया है कि हर एक प्रोजेक्ट लगने के पहले बेसिन स्टडी होगी। एक प्रकार से जब तक पूरी सहमति नहीं आ जाती है और राज्य सरकार, उस इलाके के लोगों और बेसिन स्टडी से यह सिद्ध न हो जाए कि इससे कोई नुकसान नहीं होगा, तब तक नए प्रोजेक्ट को और इन्वेस्ट करने के लिए प्रोत्साहन देने में मुझे लगता है कि गति धीमी रखनी पड़ेगी।

आप अपने सवाल के आखिर में यह कहा था कि इन प्रोजेक्ट्स के कारण भारी नुकसान हुआ है, इसके ऊपर भी दोनों तरफ के लोगों की राय है। कुछ लोगों का कहना है कि इससे नुकसान हुआ और वहीं कुछ लोगों का कहना है कि इससे बहुत लाभ हुआ। जब उत्तराखंड में बहुत बड़ी आफत आई, तब कहा जाता है कि टिहरी डैम के कारण शायद देवप्रयाग, हरिद्वार वगैरह बच गए, क्योंकि अगर दोनों नदियों से पानी की तेज लहर आती, तो शायद कई और शहर ध्वस्त हो जाते, लेकिन एक जगह डैम होने के कारण टिहरी में वह फ्लो थमा, दूसरा पानी आया, लेकिन उतना पानी बाहर जाने में मैनेज हो गया।

***32. [The questioner was absent.]**

Constitution of single tribunal for all inter-State river water disputes

***32. SHRI ANIL DESAI:** Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether the Central Government has taken a decision to constitute a single tribunal to deal with all inter-State river water disputes by dispensing with various existing tribunals;

(b) if so, the details thereof; and

(c) the number of States which have welcomed the decision and whether the Centre would assuage other States who are aggrieved?

THE MINISTER OF STATE OF THE MINISTRY OF POWER, THE MINISTER OF STATE OF THE MINISTRY OF COAL, THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY AND THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI PIYUSH GOYAL): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) and (b) The proposal for amendment to existing Inter-State River Water Disputes (ISRWD) Act, 1956 (amended lastly in 2002), is under consideration of the Ministry to further streamline the adjudication of inter-State river water disputes by